

अनुवीक्षण केन्द्रों की स्थापना टिहरी बांध जलाशय में जल के अवरुद्ध होने से पूर्व चरणबद्ध तरीके से की जाएगी।

#### **Cess on power generation**

1805. MISS FRIDA TOPNO: Will the Minister of POWER be pleased to state:

- (a) whether Government have formulated a new Hydel Power Policy;
- (b) if so, the details thereof;
- (c) whether Government propose to levy cess on power generation and not on consumption for raising National Power Development Fund;
- (d) if so, the details thereof; and
- (e) by when the Hydro Cess Bill will be introduced in Parliament?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) and (b) Yes, Sir. Government has announced a Policy on Hydro Power development in August, 1998 in order to accelerate the pace of Hydro power development. The policy envisages the following measures for this purpose:—

- (i) Providing adequate funds in the Central/State Government budget and organising supplementary funding through Power Finance Corporation.
- (ii) Entrusting basin wise development to Central Hydel Public Sector Corporations.
- (iii) Funding support for Survey and Investigations.
- (iv) Establishing of a Power Development Fund.
- (v) Providing a differential pricing for peaking power to facilitate greater investment in hydel projects which have the capacity to supply peaking power in a cost effective manner.
- (vi) Providing an institutional mechanism for dealing with geological risks.
- (vii) Utilising the joint venture frame work for promoting hydel projects.

(viii) Simplification of procedures relating to transfer of clearances from State Government to Central Public Sector Undertakings and State Government to private sector.

(ix) Enhancing the ceiling limits for techno-economic clearance by CEA in respect of projects promoted on the MOU route.

(x) Transfer of work relating to the development of small hydel projects upto 25 MW capacity from Ministry of Power to Ministry of Non-Conventional Energy Sources and providing a suitable incentive package.

(c) and (d) A proposal for enactment of a legislation enabling establishment of Electricity Development Fund by levy of cess on the electricity generation is under examination in consultation with the Ministry of Law. The proceeds realised from the imposition of the cess will be deposited in the Consolidated Fund of India and, thereafter, shared between the Central and State Governments.

The amount available in the State Electricity Development Fund will be utilised for promoting hydro power development including small hydel power projects and for improvements in the transmission/ distribution network including the sub-transmission/distribution system.

The amount available in the Central Electricity Development Fund will be utilised for the following purposes:

- (i) Financing the expenditure on survey and investigation and preparation of DPRs in respect of Hydro Projects which will provide benefit to more than one State.
- (ii) Investment in pre-construction activities including expenditure on land acquisition. These activities will include construction of access roads and bridges.
- (iii) Development of small and mini hydro projects.
- (iv) Financing the expenditure on renovation and modernisation of power plants.

(v) Financing the expenditure on transmission lines/associated sub-stations required for evacuating power from hydel stations to the load centres.

(e) After the proposal for the levy of cess on electricity generation is approved by the Government, a Bill will be formulated and, thereafter, introduced in the

**मध्य प्रदेश में उच्च शक्ति की विद्युत पारेषण लाइने**

1806. श्री दिलीप सिंह जूदेव : क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) मध्य प्रदेश में उच्च शक्ति की विद्युत पारेषण लाइनों के विस्तार हेतु वर्ष 1993-94 से 1995-96 के दौरान कितनी योजनाओं को स्वीकृति दी गई है;

(ख) स्वीकृत योजनाओं का जिला-वार ब्यौरा क्या है;

(ग) राज्य सरकार द्वारा केन्द्र से कितनी योजनाओं के लिए कितनी धनराशि की मांग की गई है; और

(घ) इस संबंध में सरकार द्वारा स्वीकृत एवं अस्वीकृत योजनाओं और दी गई धनराशि का ब्यौरा क्या है?

**विद्युत मंत्री (श्री पी.आर. कुमारमंगलम्) :** (क) और (ख) केन्द्रीय विद्युत प्राधिकरण ने 1994-95 में मध्य प्रदेश में 187.53 करोड़ रुपये की अनुमानित लागत वाले अनुपूरक आठवीं पंचवर्षीय योजना पारेषण कार्यों के लिए तकनीकी आर्थिक स्वीकृति प्रदान की दी थी। इस स्कीम का ब्यौरा निम्नवत् है:-

1.0 पारेषण लाइनें		
क्रम संख्या	लाइन का नाम	मार्ग की लंबाई (कि.मी.)
1.	220 के.वी. नागदा-रतलाम एस/सी डी/सी पर	40
2.	इंदौर में 220 के.वी. इंदौर-उज्जैन डी/सी लाइन 2x डी/सी का एलआईएलओ	2x5
3.	132 के.वी. भोपाल-बेरिसिया एस/सी डी/सी पर	354
4.	132 के.वी. बहादुरपुर-फूपनार एस/सी डी/सी पर	20

क्रम संख्या	लाइन का नाम	मार्ग की लंबाई (कि.मी.)
5.	132 के.वी. इटारसी-नरसुइलागंज एस/सी डी/सी पर	45
6.	132 के.वी. रायगढ़-सारंगगढ़ एस/सी डी/सी पर	45
7.	132 के.वी. धार-कान्वा एस/सी डी/सी पर	40
8.	रायपुर-3 डी/सी में 132 के.वी. एस/सी लाइन रायपुर महासमुन पर एलआईएलओ।	10
9.	इंगोरिया डी/सी में 132 के.वी. एस/सी उज्जैन-बादनगर पर एलआईएलओ	10
10.	सियोनी मालवा डी/सी में 132 के.वी. एस/सी इटारसी-हरदा पर एलआईएलओ	5
11.	गाहकोटा डी/सी में 132 के.वी. एस/सी सागर-दमोह लाइन पर एलआईएलओ	5
12.	इंदौर में 22 के.वी. (नई) और 132 के.वी. (विद्यमान) अतः संबंध उप केन्द्र।	10

2.0 नए उपकेन्द्र		
क्र.सं.	उपकेन्द्र का नाम	ब्यौरा
1.	इन्दौर (एन/जेड)	220/132 1x60 एमवीए, 41 22 के.वी. फीडर बेज 2, 132 के.वी. फीडर बेज।
2.	बेरासिया	132/33 के.वी., 2x12.5 एमवीए, सं. 132 के.वी. फीडर बेज
3.	कान्वा	132/33 के.वी. 1x20 एमवीए, 1सं. 132 के.वी. फीडर बेज
4.	नरसुलागंज	132/33 के.वी. 1x20 एमवीए, 1, सं., 132 के.वी. फीडर बेज